

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated

Registration No.

P.L. Chhatwal, Applicant(s)

VERSUS

..... Respondent(s)

A copy of the ORDER dated 11.5.05 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

11.5.2005

None for the applicant.

Shri M.N. Banerjee for the respondents.

The learned counsel for the respondents stated that the direction given by the Tribunal on 22nd July, 2004 in OA No. 343/2002 have been complied with. The applicant has admitted this fact in his XXXXXXXX CCP at para 3 that in pursuance of the direction given by the Tribunal on 22nd July, 2004 had disposed of the representation but it has been disposed of in utter dis-regard to the order of the Tribunal passed in the aforesaid OA on 22.7.2004. We have only directed the respondents to consider and dispose of the representation of the applicant dated 7.9.2001 and the respondents vide letter dated 2.12.2004 (Annexure C-2) have considered and decided the representation of the applicant dated 7.9.2001. Hence, the direction given by the Tribunal have been complied with and this CCP is become infructuous. Accordingly, the CCP is dismissed as XXXXXXXX infructuous. The notices issued are discharged.

Sd/-

(A.K. Bhatnagar)
JM

Sd/-

(M.P. Singh)
VC

18.5.05

Issued
18.5.05